

Shri Manubhai Shah: If I may correct a little rather wrong impression which there might be in some quarters, it is not the technical equipment that is necessarily bad. The financial management, right from the beginning, was not of the satisfactory order. The Central Government stepped in only 3 years back because a considerable amount of loan was given. Now, practically, the whole control is in our hands and as I said on the floor of the House a few days back, we hope to bring the whole thing to the real rated production, possibly, in the next 6 months.

Shri Ranga: Even during this period of three years during which the Central Government has taken interest in the matter, why is it that some of the machinery is not available and the capacity has not been reached?

Shri Manubhai Shah: What my hon. colleague really meant was not that there was so much of lacking in plants as not to produce 95 to 100 tons per day. One of the headers in the boiler gave way and there was a certain collapse which happened there. It is not only in this factory but in many other factories both in the private sector and the public sector that this happens. We have immediately asked the suppliers to fly some persons to England and other countries and also contacted local persons to build these headers. I wish to assure the House that very soon it will be put in order and we hope to reach the previous rate of 65 tons per day.

Shri T. B. Vittal Rao: May I know if the newsprint that is produced at this factory is sold at a subsidised rate?

Shri Manubhai Shah: No, Sir.

Shri R. Ramanathan Chettiar: May I know what is the total loss the factory has incurred since its inception?

Shri Manubhai Shah: If the hon. Member wants the actual figures from 1947 when the factory was started, I will certainly place it before the House.

Shri C. R. Pattabhi Raman: May I know whether this Government will follow the Canadian Government's policy of afforestation because so many trees are cut and will there be a co-ordinate policy of afforestation?

Shri Manubhai Shah: It hardly arises out of this question. Afforestation is a very major policy of Government.

Evacuee Property

*1135. **Shri Kodiyam:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state

(a) whether Government have received a memorandum from the Custodian of Evacuee Property Sufferers' Association, Lashkar (M.P.),

(b) if so, the nature of their grievances, and

(c) the steps taken to redress their grievances?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) Yes

(b) Complaints generally relate to declaration of property as evacuee property, delay in restoration of property and disposal of cases. It is also alleged that the Custodian's Department is corrupt.

(c) If a property has been wrongly declared as evacuee property, the remedy to the owner concerned lies in appeal/revision in the manner provided for in the Evacuee Property Act. Complaints regarding delay in disposal of restoration and other judicial cases, are baseless. As against about 1,900 cases in the former Madhya Bharat on 1st October, 1955, at present there are only about a dozen judicial cases left for disposal. Complaint about corruption is in too general terms to merit enquiry.

Shri Kodiyam: May I know whether it is a fact that even after the Central Government directed the Custodian in charge of the evacuee pool to restore those properties which were declared as non-evacuee properties to their

rightful owners, some of the houses were auctioned and rented to the owners on rental basis? May I know the reason for this action against the order of the Central Government?

Shri Mehr Chand Khanna: I could not follow the question

Mr. Speaker: Notwithstanding the fact that the Central Government issued instructions to the local custodian or whoever was in-charge of those properties to restore those properties to their owners, he rented them to the owners and also put them up in auction. This is what the hon Member wants to know. Is it not?

Shri Mehr Chand Khanna. If a case is brought to my notice, I will certainly look into it. The procedure is this. When a property is declared evacuee property, it is for the person concerned to file an appeal before the proper authorities right up to the Custodian General and if he is not satisfied he can go to the Government and file an application under section 16. It is only after a decision has been taken.

Mr. Speaker: All these stages are over. The hon Member says that the Central Government had issued instructions that the properties should be handed over to the lawful owners. Notwithstanding that order, the local gentleman disposed of the property in open auction and also gave them on leases.

Shri Mehr Chand Khanna. That must have happened previous to the period.

Mr. Speaker: The hon Minister said that if a particular case is brought to his notice he will look into it.

Shri Mehr Chand Khanna: But, I am going a step further. That is, as soon as an order for restoration has been made under section 16, there cannot be any question of auction because that property goes out of the government pool. It is to be handed over to the person concerned.

Mr. Speaker: As the Minister said, if there is any such case it may be brought to the notice of the hon. Minister.

Paper Mills

*1136. **Shri Shree Narayan Das:** Will the Minister of Commerce and Industry be pleased to state

(a) whether paper mills have submitted their requirements of plant and machinery for implementing their schemes of expansion,

(b) if so, the nature of their requirements and the amount of foreign exchange that will be involved, and

(c) what is the decision of Government in this regard?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):
(a) Yes, Sir

(b) The requirements are generally for complete paper plants including soda recovery plant and the total amount of foreign exchange required is estimated at Rs 3,675 lakhs for expansion as well as for new undertakings.

(c) Import licences are issued, as a general rule, to the parties who arrange deferred payment terms on the lines laid down by Government. Import licences of the value of Rs 1,198,414 lakhs have already been issued.

Shri Shree Narayan Das: May I know the names of the countries from where these plants and machinery are to be imported?

Shri Satish Chandra: Different licensees have negotiated the procurement of the machinery from different countries.

Shri Shree Narayan Das: May I know whether any efforts have been made to produce those plants and machinery in our own country?

The Minister of Industry (Shri Manubhai Shah): Some portions of